Government of India
Ministry of Finance
Department of Revenue
RAJYA SABHA
UNSTARRED QUESTION NO. 684
ANSWERED ON 13-12-2022

CUSTOMS CLEARANCE OF EXPORT CONSIGNMENTS

684. Shri Jaggesh: Will the Minister of Finance be pleased to state:
(a) whether the time-consuming customs clearance of export from ports and airports require single window platform on the line of import side for their expeditious clearance;
(b) if so, whether Government proposes to integrate its customs network with various regulatory agencies and introduce single window system to further reduce average release time of consignments or cargoes from ports and airports;
(c) if so, the present and proposed average time taken to release export consignments, the details thereof; and
(d) the details and the time frame for the implementation of the proposed single window system?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI PANKAJ CHAUDHARY)

(a) and (b) The Single Window Phase-II by Customs includes enabling digital sharing of Shipping Bill automatically with Partner Government Agencies (PGAs) for export shipments through ICEGATE to obviate manual practices. This would contribute to reducing the time taken from arrival of the goods to be exported to grant of Customs Let Export Order (LEO).

(c) According to the National Time Release Study 2022, which is a sample study undertaken in 15 major customs locations, the average time taken for customs release of export consignments, viz. from arrival of goods to be exported at customs station to customs LEO was average of 29.47 hours for seaports, 47.41 hours for Inland Container Depots (ICDs), 11.07 hours for Integrated Check Posts (ICPs) and 4.4 hrs for Air Cargo Complexes (ACCs). There is no proposed average time taken by customs to release export consignments. However, the constant endeavor is to reduce the total time taken for release of Export consignments

(d) The single window system in exports will enable trader to submit documents electronically through ICEGATE for digital sharing of the same to the Partner Government Agencies (PGAs) involved in Border clearance, thereby providing electronic processing environment. The present timeline for this is December 2023.

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